

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 1 JUN 1988

APPLICATION NO 718 /88(F)

W.P. NO. /

Applicant

Shri H.B. Huilgol

To

v/s

Respondent
The Divisional Railway Manager, SC Railway,
Hubli

1. Shri H.B. Huilgol
S/o Shri Bhimrao Huilgol
Retired Senior TC
R/o Vakil Chal
Gadag
Dharwad District
2. Shri R.A. Shiraguppi
Advocate
47/15, Siddram Dinne
4th Block, Rajajinagar
Bangalore - 560 010

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAN/INTERIM/88/88
passed by this Tribunal in the above said application on 26-5-88.

*Received
K. Nagarkar
1-6-88*

Encl : As above

D.C.
P. V. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTYSIXTH DAY OF MAY, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy ... Vice Chairman
Hon'ble Shri L.H.A. Rego ... Member (J)

APPLICATION NO. 718/1988

Shri H.B. Huilgol
S/O. Bhimara Rao Huilgol
Retired Senior TC/BGK
Railway Department
Vakil chal, Gadag. ... Applicant
(Shri R.A. Shiraguppi, Advocate)

Vs.

The Divisional Railway Manager
Southern Railway
Hubli Division, Hubli. ... Respondent

This application came up before the Tribunal
today, Vice Chariman made the following:

O R D E R

This is an application made by the applicant
under Section 19 of the Administrative Tribunals Act,
1985 (Act). When the applicant was in service in the
Southern Railway Zone of Indian Railways, he approached
the then High Court of Mysore, now called the High
Court of Karnataka in W.P. No.241/64 for diverse
reliefs which was disposed of by a Division Bench of
that court as early as on 12.4.1966 (Annexure-A)
granting him certain reliefs. In compliance with
that order, the Railway Administration had made him
available various benefits thereto. But the applicant
who claims that all the benefits flowing from that order
had not been extended to him, has been making representations



on and off and the last representation made by him in that behalf was rejected on 18.10.1984 (Annexure-G). In this application made on 19.5.1988, the applicant has sought for quashing that order and for appropriate directions.

2. On an examination of this application, the office has raised more than one objection. We have perused the office objections and heard Shri R.A. Shiraguppi, learned counsel for the applicant.

3. We are of the view that every one of the objections raised by the office are correct and are well founded.

4. When once we uphold the office objections it necessarily follows from the same that this application has to be rejected for the very reasons stated by the office.

5. We are also of the view that the claim founded on the order made by the High Court cannot be properly examined by us.

6. Even if this application is maintainable then also it is clear that the same seeks to agitate matters which arose prior to 1.11.1982 and is therefore beyond the jurisdiction of this Tribunal (vide ATR 1986 CAT 203 V.K. MEHRA V. SECRETARY, MINISTRY OF INFORMATION AND BROADCASTING and CAT 1987 (4) ATC 329 Dr. (smt.) Kshama



-: 3 :-

Kapur v. Union of India).

7. Even otherwise computing the period of limitation from 18.10.1984, this application is barred by limitation. Everyone of the reasons stated by the applicant in I.A. No.1 for condonation of delay do not constitute a sufficient ground for condonation of delay.

8. On any of the view the matter ~~in~~ this application is liable to be rejected. We, therefore, reject this application at the admission stage without notices to the respondents.



mr.

Sd/-

VICE CHAIRMAN (S)

26

Sd/-

MEMBER (A)

V-26-5-88

TRUE COPY

For record only
DEPUTY REGISTRAR (JD) *1/b*
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE